

State Vs Fusan alias Balma
FIR No: 51/2017
under Section 302/304/308/323/34 IPC
PS: SMRS

21.08.2020

(Proceedings conducted through Video Conferencing)

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 15 days.

Arguments heard. Record perused.

Ld. Counsel for accused/applicant submits that accused/applicant is in J/c since 30.07.2017. It is further submitted that accused/applicant is having absolutely clean antecedents and was never involved in any other case. Ld. Counsel for accused/applicant further argued that nephew of accused/applicant had expired on 19.08.2020 and wife of accused/applicant is also suffering from various ailments.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

dl
21/8/2020

:2:

The factum of death of relative/nephew of accused/applicant has been verified by SHO concerned.

Keeping in view of the totality of facts and circumstances, accused/applicant Govinda is admitted to interim bail for a period of 15 days on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of this court. Accused/applicant shall surrender before concerned Jail Supdt on expiry of period of interim bail.

Application stands disposed of accordingly.

DL
21/8/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/21.08.2020

State Vs Govinda
FIR No: 51/2017
under Section 302/304/308/323/34 IPC
PS: SMRS

21.08.2020

(Proceedings conducted through Video Conferencing)

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Ld. Counsel for accused/applicant.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 15 days.

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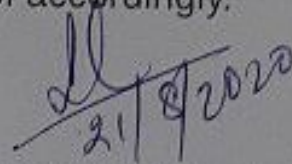
dl
21/8/2020

:2:

The factum of death of relative/nephew of accused/applicant has been verified by SHO concerned.

Keeping in view of the totality of facts and circumstances, accused/applicant Fusan @ Balma is admitted to interim bail for a period of 15 days on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of this court. Accused/applicant shall surrender before concerned Jail Supdt on expiry of period of interim bail.

Application stands disposed of accordingly.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/21.08.2020

State Vs Ansalam Nayak
FIR No: 80/2018
under Section 20 NDPS Act
PS: Crime Branch

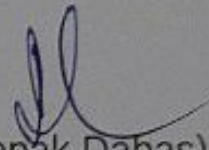
22.08.2020

(Proceedings conducted through Video Conferencing)

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

IO/SHO concerned is directed to file report qua present
application on **24.08.2020**.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/22.08.2020